

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI, PRINCIPAL BENCH**

**Company Appeal (AT) No. 154 of 2020**

**In the matter of:**

**Sri Dhananda Laboratories  
Pvt. Ltd. & Ors.**

**....Appellants**

**Vs.**

**Namireddy Raghu Ram Reddy & Ors.**

**...Respondents**

**Present**

**For Appellants: Mr. S. Udaya Kumar Singh, Mr. Dr. Lakshmi Narasimha and Ms. Bina Madhavan, Advocates.**

**For Respondents: Mr. S. Ravi, Sr. Advocate alongwith Mr. Nitin Chowdhary Pavulari, for R-1, R-2.**

**ORDER**  
**(Virtual Mode)**

**15.04.2021:** On 05.04.2021, Learned Counsel for the Appellant and Learned Counsel for the Respondent were directed to file their Written Submissions not exceeding three pages alongwith the relevant case laws.

Today when the case was called out Learned Counsel for the Appellants and Learned Counsel for the Respondents are present.

From the perusal of the Office Note it appears that Written Submissions on behalf of the Counsel for the Appellant have been filed on 18.03.2021, which is taken on record.

Learned Counsel for the Respondents submit that he has also filed the Written Submissions on 08.04.2021.

Written Submissions on behalf of Learned Counsel for the Respondent has not placed on record. Office to locate and place out the Written Submissions filed on behalf of Respondent.

List this matter under the same heading on **28<sup>th</sup> April, 2021.**

In the meanwhile, Interim Order dated 16.09.2020, passed by this Tribunal, shall continue.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*